

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 21

IA 3507/2024 (NEW IA) in C.P. (IB)/1197(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.07.2024**

NAME OF THE PARTIES: **KONKAN MINERALS PVT LTD**

Section 60(5) & 10 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 3507/2024 (NEW IA) in C.P. (IB)/1197(MB)2017

- 1) Mr. Rahul Darji, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Applicant/Liquidator of the Corporate Debtor and the limited prayer in the present Interlocutory Application is for placing on record the 2nd Progress Report for the quarter ending on 31.03.2024 (from 01.01.2024 to 31.03.2024), u/s. 60(5) of the Insolvency and Bankruptcy Code, 2016 r/w. Regulation 15(1)(b) of the IBBI (Liquidation Process) Regulations, 2016.
- 3) The above said Report as prepared by the Applicant herein is taken on record. The Liquidator is hereby directed to make his best and dedicated efforts to complete the Liquidation Process of the Corporate Debtor within the time.

- 4) With the aforesaid observations and directions, the Interlocutory Application bearing IA No. 3507 of 2024, is disposed of as allowed. There will, however, be no order as to costs. Ordered Accordingly.
- 5) Registry shall list the main Company Petition on Board on the date as and when new/pending Applications, if any, arising out of the present Company Petition are listed.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**